

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8449/2025

[Arising out of impugned judgment and order dated 14-05-2025 in WP No. 17913/2025 passed by the High Court of Madhya Pradesh Principal Seat at Jabalpur]

KUNWAR VIJAY SHAH

Petitioner(s)

VERSUS

THE HIGH COURT OF MADHYA PRADESH & ANR.

Respondent(s)

(IA No. 137240/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 137244/2025 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 7980/2025 (II-E)

(IA No. 129425/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 129426/2025 - EXEMPTION FROM FILING O.T.)

Date : 31-08-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Mr. Maninder Singh, Sr. Adv.
Mr. Shantanu Krishna, AOR
Mr. Vikramaditya Singh, Adv.
Ms. Yashika Gupta, Adv.
Ms. Vaishnavi Srivastava, Adv.
Ms. Garima Yadav, Adv.
Mr. Rangasaran Mohan, Adv.
Mr. Milind Rai, Adv.
Mr. Anant Prakash, Adv.

For Respondent(s) :Mr. K. M. Nataraj, A.S.G.
Mr. Sridhar Potaraju, A.A.G.
Mr. D. S. Parmar, A.A.G.
Ms. Mrinal Gopal Elker, AOR

Applicant-in-person

UPON hearing the counsel the Court made the following

O R D E R

1. Mr. D. Kalyan Chakravarthy, DIG of Police (Intelligence), Madhya Pradesh, who was also a member of the SIT, is present in Court. He states that, in deference to the directions issued by this Court, the investigation is complete and the report has been kept in a sealed cover, as the issue of sanction is still pending consideration before the Competent Authority. He further submits that, as soon as the sanction is granted, the chargesheet shall be submitted to the Court of competent jurisdiction.

2. As the issue of sanction is pending consideration, post the matter on 18.09.2026.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR